

**IN THE INCOME TAX APPELLATE TRIBUNAL “SMC” BENCH, MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JM AND SHRI RAJESH KUMAR, AM**

I.T.A. No. 6013/Mum/2019  
(Assessment Year: 2016-17)

M/s. Scitech Healthcare Private Limited 1103, DLH Park, S. V. Road, Near MTNL Office, Goregaon (W), Mumbai-400 104'	Vs.	Asst. CIT, Circle-13(2)(1) Mumbai
PAN/GIR No. AABCC 1203 B		
<b>(Appellant)</b>	:	<b>(Respondent)</b>

<b>Appellant by</b>	:	Withdrawal letter dated 17.03.2021
<b>Respondent by</b>	:	Ms. Smita Verma

<b>Date of Hearing</b>	:	23.06.2021
<b>Date of Pronouncement</b>	:	23.06.2021

**ORDER**

Per Rajesh Kumar, A. M.:

This appeal by assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-48, Mumbai (in short 'the CIT(A)') pertaining to Assessment Year 2014-15.

2. At the outset, at the time of hearing, the Id. DR brought to our notice the letter filed by the assessee dated 17.03.2021 requesting the bench to allow the withdrawal of the appeal, as the assessee has opted for resolution of dispute under the Vivad Se Vishwas Scheme. The DR prayed before the bench to take appropriate decision on the matter.

3. After hearing the Id. DR and perusing the letter of the assessee as stated above alongwith Form – 3 dated 31.12.2020, we are inclined to dismiss the appeal as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

*Order pronounced in the open court on 23.06.2021*

Sd/-

Sd/-

(Saktijit Dey)  
Judicial Member

(Rajesh Kumar)  
Accountant Member

Mumbai; Dated : 23.06.2021

Roshani, Sr. PS

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT - concerned
5. DR, ITAT, Mumbai
6. Guard File

BY ORDER,

(Dy./Asstt. Registrar)  
ITAT, Mumbai